

FIR No. 699/2018
u/s 3 /4 / 5 ITP Act
PS Punjabi Bagh
S/v Jugal Kishore @ Gaurav

23.06.2021

Matter taken up through VC.

Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused persons are stated to be without arrest.

Put up for consideration on charge sheet on 23.08.2021.

(Manish Jain)
MM-01 /(West)/THC:Delhi
23.06.2021

FIR No.127/2021
u/s 411 IPC
PS Punjabi Bagh
S/v Rahul s/o Inderpal

23.06.2021

Matter taken up through VC

Present: Ld. APP for the State.

Sh. Pankaj Sharma, ld. Remand Advocate for accused / applicant
Rahul.

An application for interim bail in accordance with the resolution passed by High Powered Committee is moved on behalf of accused / applicant Rahul.

Heard. Perused the reply filed by IO.

As per reply of IO, accused is involved in multiple cases. Accordingly, accused does not fall within the guidelines laid down by the Hon'ble High Powered Committee. Accordingly, the present application moved on behalf of accused / applicant Rahul is hereby dismissed.

Copy of order be given dasti.

(Manish Jain)
MM-01 /(West)/THC:Delhi
23.06.2021

e-FIR No.013196/201
u/s 379 IPC
PS Punjabi Bagh
S/v Satnam @ Shanti

23.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh. Sanjeev Kumar Malik, Ld. Counsel for accused / applicant
Satnam @ Shanti.

An application for grant of bail is moved on behalf of accused
Satnam @ Shanti.

Arguments heard on bail application. Perused the reply of IO.

It is submitted by ld. counsel for the accused / applicant that
accused has nothing to do with the present case and has been falsely
implicated. It is also submitted by ld. Counsel that accused is in JC since
24.05.2021. It is further submitted that recovery has already been effected
and charge sheet has already been filed and accused is no more required for
any custodial interrogation. It is further submitted that accused / applicant is
ready to abide by terms of the bail.

Bail application is opposed by Ld. APP for the State stating that
recovery was effected from the accused / applicant itself and he may tamper
with evidence and threaten the witness if released. It is also submitted that
there is every chance that he may commit the offence again if released on
bail.

Considering the abovesaid submissions and the fact that
recovery has already been effected, accused / applicant Satnam @ Shanti is
no more required for any custodial interrogation. Hence, accused Satnam @
Shanti is admitted to bail on furnishing bail bond in the sum of Rs.20,000/-
with one surety of like amount subject to following conditions:-

1. That he shall not tamper or intimidate the witnesses.
2. That he shall appear on each and every date of hearing.
3. That he shall furnish his address as and when he changes the same.

Application is accordingly disposed.

(Manish Jain)
MM-01(West)/THC:Delhi
23.06.2021

FIR No.291/2021
u/s 279/337 IPC
PS Punjabi Bagh

23.06.2021

This is an application seeking release of vehicle bearing registration no. **DL10 SY 8206** on superdari.

Present: Ld. APP for the State.
Sh. Rajendra Kumar, Ld. Counsel for the applicant Surinder Kumar.

It is submitted by ld. Counsel that applicant is the registered owner of the aforesaid vehicle. It is requested that the aforesaid vehicle may be kindly be released to the applicant.

IO has filed his reply wherein he has posed no objection to the release of vehicle.

Accordingly, in view of the submissions made, let vehicle bearing registration no. **DL10 SY 8206** be released to the rightful owner / applicant after due compliance of the guidelines laid by the Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat**", **AIR 2003 SC 638**, and Hon'ble Delhi High Court in case titled as "**Manjit Singh Vs. State**" in **CrI. M.C. No. 4485/2013 dated 10.09.2014** on furnishing indemnity bond in sum of the value of the vehicle in the last insurance policy to the satisfaction of the concerned IO / SHO. Cost of the photographs shall be borne by the applicant.

Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

Application is accordingly disposed of.

Copy of this order be given *dasti* to applicant.

(Manish Jain)
MM-01(West)/THC:Delhi
23.06.2021

Kawalpreet Singh vs. Neha Walia Ors.
PS Punjabi Bagh
Case No.

23.06.2021

Matter taken up through VC.

Fresh complaint case filed through email.

It be checked and registered as per rules.

Present: Sh. R. K. Singh, Id. Counsel for the complainant.

In the interest of justice and at request, put up for consideration
on 28.06.2021.

(Manish Jain)
MM-01 /(West)/THC:Delhi